

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 353 of 2019**

**IN THE MATTER OF:**

**M/s Linox Enterprises Pvt. Ltd. & Ors.**

**...Appellants**

**Vs**

**Income Tax Officer, Ward 15(3) New Delhi & Anr.**

**....Respondents**

**Present:**

**For Appellant: Ms. Anjeli Dayal, Advocate**

**For Respondents: Mr. Lakshmi Gurung, Sr. St. Counsel, I. Tax Deptt.**

**Mr. Dinesh Sharma, Advocate.**

**ORDER**

**03.02.2020**      None present for ROC.

Learned Counsel for Respondent- 1 wants to file Reply Affidavit. Reply Affidavit may be filed within two weeks. Rejoinder, if any, may be filed by Appellant within two weeks thereafter.

List the Appeal on **25<sup>th</sup> March, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*